

12. Telgu	54,384.00
13. Malayalam	48,767.00
14. Kannada	40,390.00
15. Mizo	5,950.00
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TOTAL	25,60,105.00
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S. C. Judgement regarding promotion of Central Government employees

482. PROF. VIJAY KUMAR MALHOTRA: Will the PRIME MINISTER be pleased to state:

(a) whether Government's attention has been drawn to the judgement of the Supreme Court in the case of Dr. Ms. O.Z. Hussain vs Union of India (ATR 1990(1) SC437) regarding promotion of Central Government employees;

(b) if so, the facts thereof; and

(c) the action taken by Government to implement the judgement?

THE MINISTER OF STATE IN THE MINISTRY OF PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS (SMT. MARGARET ALVA): (a) Yes Sir.

(b) and (c) The Supreme Court in the above judgement delivered on 15.11.89 inter alia directed the Ministry of Health and Family Welfare to frame appropriate rules providing promotional avenue for the 'A' category scientists in the non-medicine wing of the Director General of Health Services and also extend them the benefit of certain allowances admissible to medical officers. According to the Ministry of Health and Family Welfare have notified "Department of Health" (Group A Gazetted Non-Medical Scientific and Technical posts) In-Situ promotion rules 1990 on 28.11.90 providing for promotional avenues. The benefit of certain other allowances as admissible to the medical officers has also been extended to them.

Age for entry into Government Service

483. SHRI O. P. KOHLI: Will the PRIME MINISTER be pleased to state:

(a) the reasons for fixing 18 and 25 years as minimum and maximum age of entry into Government service;

(b) whether there is any proposal to review these ages particularly the maximum age keeping in view the coming into effect of the 27 per cent reservation for OBCs; and

(c) if not, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS (SMT. MARGARET ALVA): (a) The minimum age of 18 years for entry into Government service has been fixed keeping in view the health requirement, mental development, etc. The maximum age limits prescribed for recruitment to various posts under the Central Government range from 25 years upwards depending on level of post, the nature of duties, educational qualification and experience requirements.

(b) and (c) Since reservation for OBCs has been introduced only very recently and recruitments on the basis of this reservation have just started, it is too early to consider whether any age relaxation is required to be extended to candidates belonging to this category.

Action plan on vigilance and anti-corruption measures

484. SHRI O. P. KOHLI: Will the PRIME MINISTER be pleased to state:

(a) whether the Administrative Ministries, Departments, offices were asked to identify the Key areas required systems improvement, such as streamlining the rules, regulations, procedures, staffing pattern, etc. as part of annual action plan on vigilance and anti-corruption measures;

(b) if so, whether the Ministries, Departments, offices have rendered any proposals in regard to the above and if so, the details thereof and the action taken thereon; and

(c) if not, the reasons therefor and steps taken to get them expedited?

THE MINISTER OF STATE IN THE MINISTRY OF PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS (SMT. MARGARET ALVA): (a) Yes, Sir,

(b) and (c) The Ministries, Deptts. Offices are themselves responsible for planning the measures in the matter of identifying the key areas requiring systems improvement concerning vigilance and anti-corruption work and are required to take necessary action. As such, Ministries, Deptts. and offices are not required to render any proposal to this Deptt. Administrative Vigilance Division in the Deptt. of Personnel and Training has, however, prescribed a quarterly return for the Action Plan in order to collect and review information regarding various specific anti-corruption measures, such as number of cases under investigation and disciplinary proceedings etc. The Ministries Deptts. and offices where there are large number of cases pending are advised to take effective steps to reduce the same.

Vacancies reserved for SC's STs and OBCs in the Central Government

485. SHRI JANARDAN YADAV: Will the PRIME MINISTER be pleased to state:

(a) the number of vacancies reserved for SCs, and OBCs in Class-I to IV categories in the Central Government as on 31st March, 1994; and

(b) the steps being taken to fill up these vacancies?

THE MINISTER OF STATE IN THE MINISTRY OF PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS (SMT. MARGARET ALVA): (a) The number of vacancies reserved for SCs, STs and OBCs under the Government of India as on 31.3.94 is not available. Information

regarding the number of backlog vacancies for SC/ST as on 31.3.93 is placed on the Table of the House as statement. (See below).

(b) A special Recruitment Drive was conducted from July 1993-March 1994.

Statement

VACANCIES FOR SC/ST IN GOVT. OF INDIA

The number of backlog vacancies as on 31-3-1993 reserved for SC/ST under Government of India as reported by various Ministries/Department

	SC	ST
Group A	687	615
Group B	556	526
Group C	5795	6729
Group D	1527	3257
TOTAL	8565	11127

आरक्षित कोटे के पदों पर सामान्य श्रेणी के व्यक्तियों की भर्ती के लिए शत

486. श्री गोविन्दराम मिश्र: क्या प्रधान मंत्री यह बताने की कृपा करेंगे कि :

(क) अनुसूचित जातियों और अनुसूचित जन जातियों के सदस्यों के लिए आरक्षित पदों पर अनारक्षित श्रेणी के उम्मीदवारों को किन-किन परिस्थितियों में सीधी भर्ती द्वारा नियुक्त किया जा सकता है ; और

(ख) इस प्रयोजन के लिए क्या प्रक्रिया अपनाई जाएगी ?

कामिक, लोक शिकायत तथा पेंशन मंत्रालय में राज्य मंत्री (श्रीमती मार्ग्रेट आल्वा) : (क) तथा (ख) सीधी भर्ती में अनु. जा./अनु. जनजाति के लिए आरक्षित रिक्तियों के अनारक्षण पर प्रतिबंध है। शत: अनारक्षित श्रेणी के उम्मीदवारों को ऐसी आरक्षित रिक्तियों पर नियुक्त नहीं